

ITEM NO.2

COURT NO.13

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 9942/2019

(Arising out of impugned final judgment and order dated 18-12-2018 in CCN No. 4810/2014 passed by the High Court Of Judicature At Allahabad)

MADHAV RAM (DECEASED)

Petitioner(s)

VERSUS

PATANJALI BHARDWAJ & ANR.

Respondent(s)

([only Crl.M.P.No.63675/2022 In SLP(Crl) No.825/2022 is listed])

WITH

SLP(Crl) No. 825/2022 (II)

(FOR

FOR GRANT OF BAIL ON IA 63675/2022

FOR impleading party ON IA 93889/2022

IA No. 63675/2022 - GRANT OF BAIL

IA No. 93889/2022 - INTERVENTION/IMPLEADMENT)

Date : 29-08-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI

HON'BLE MR. JUSTICE C.T. RAVIKUMAR

For parties:

Mr. Siddharth Luthra, Sr. Adv.

Mr. M.Z. Chaudhary, Adv.

Mr. Saad Sher Vani, Adv.

Mr. Sudeep Mishra, Adv.

Mr. Ali Safeer Farooqi, Adv.

Mr. Syed Imtiyaz Ali, Adv.

Mr. Lakha Singh Yadav, Adv.

Mr. Aftab Ali Khan, AOR

Mr. T. N. Singh, AOR

Ms. Rajshree Singh, Adv.

Mr. Sham Chand, Adv.

Mr. Sanjay Kumar Tyagi, AOR

Mr. Abhishek Choudhary, Adv.

Mr. Kamal Kr. Pandey, Adv.

Ms. Aakansha Singh, Adv.

Mr. Mimansak Bhardwaj, Adv.
Mr. Sunny, Adv.

UPON hearing the counsel the Court made the following
O R D E R

I.A. No.63675/2022 In SLP(Crl) No.825/2022

List this application (I.A. No. 63675 of 2022) alongwith the
main matter on 05.09.2022.

(DEEPAK SINGH)
(COURT MASTER)

(ANJU KAPOOR)
COURT MASTER (NSH)